Supplementary Cause List-1 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 20/2020, EMG-CM No. 38/2020 & EMG-CM No. 39/2020.

M/s Shivam Build Con Associates

....Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through :- Mr. Amit Gupta, AAG

(on Video Call from residence in Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

EMG-CM No. 38/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, **disposed of**.

EMG-WP(C) No. 20/2020 & EMG-CM No. 39/2020

Notice.

Mr. Amit Gupta, learned AAG waives notice on behalf of the respondents. He seeks and is granted time to file objections positively by or before the next date of hearing.

List again on 19.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 15.05.2020 (Muneesh)

